

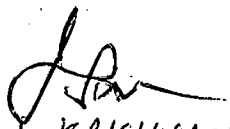
(2)

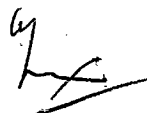
23-3-92

Mr. M.S. Ramamurthy, adv. for the applicant.
Mr. R.K. Shetty, Counsel, for the respondents.
Learned Counsel for the applicant states that
since he has learnt that the applicant has
expired and wants to get the confirmation
and file application, if necessary.

Time granted two weeks.

Adjourned to 24-4-92.


(J. KRISHNAN)
M(J)


(M.Y. PRIOLKAR)
M(A)

Per Tribunal

Applicant in person / by Mr. Ramamurthy
Advocate / Represented by Mr. Shetty R/S
Counsel.

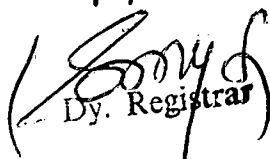
The matter is

for hearing

Date: 24/4/92

By consent

28/7/92


Dy. Registrar

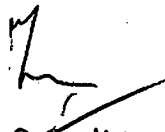
Dated: 28-7-92

Mr. M.S. Ramamurthy for the applicant.

Mr. R.K. Shetty for the respondents.

^{2nd} Legal heir and representative of ~~deceased~~
H.P. Abirchandani, applicant who is
now dead, will make an application
for being ^{substituted} ~~substituted~~ in this case

List on 12-8-92.


(M.Y. PRIOLKAR)
M(A)


(S.K. DHOO)
M(C)